

principal employer workers on account of same or similar nature of job being performed by them in Gevra Project was received by CLC(c) in December 1987. This matter is under arbitration in accordance with the mutual agreement arrived at by the parties in May 1989. The arbitration is in progress. A meeting is fixed for the 3rd week of January 1991.

[English]

Rehabilitation of N.C.L. Oustees

*176. SHRI KALP NATH RAI: Will the Minister of ENERGY be pleased to state:

(a) whether in 1982 the Northern Coalfields Limited agreed with representatives of the land oustees to rehabilitate them;

(b) if so, the details of the agreement arrived at;

(c) the extent of its implementation especially in respect of outstees belonging to Kharia, Bina and Khakri projects;

(d) the reasons for not implementing the agreement in full; and

(e) the time by which it will be implemented?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) to (e). In a meeting held on 25.7.82 with the representatives of villagers, Shri R. P. Panika, the then Member of Parliament and the representatives of CCL (now NCL), the following decisions were taken with regard to rehabilitation of displaced persons:

- (i) Compensation for the tenancy land at the rate of Rs. 7700/- was fixed.
- (ii) Compensation for houses, wells,

trees and band has were also decided to be paid based on C.C.L. schedule.

(iii) Employment to the land oustees should be given as per norms, suitability and need of the project.

(iv) All such persons whose houses have been acquired should be provided 60 ft. x 40 ft. plot for their rehabilitation within 1-2 Kms. of project area. Apart from this, CCL (now NCL) would, as far as possible, provide assistance to U.P. Government for providing drinking water, electricity and educational facilities.

The rehabilitation sites in U.P. are very near to the projects in case of Kakri and Bina projects. In case of Khadia project, because of non-availability of suitable land in the project area and nearby, rehabilitation site has been developed at a distance of about 8 Kms. from the Project site, in consultation with the Rehabilitation Cell under the Chairmanship of District Magistrate constituted by U. P. Government, keeping in view its proximity to main road and transport system. The families who are moved are paid an amount of Rs. 1000/- for shifting of their belongings.

Street Lights in Delhi

*177. SHRI NANDLAL MEENA:
SHRI MADAN LAL KHURANA:

Will the Minister of ENERGY be pleased to state:

(a) whether street lights have not been provided so far in R. K. Puram and other areas of Delhi, after their widening of roads;

(b) if so, the reasons for delay; and